

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई
**IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH, CHENNAI**

श्री जॉर्ज जॉर्ज के, उपाध्यक्ष एवं श्री एस.आर.रघुनाथा, लेखा सदस्य के समक्ष
**BEFORE SHRI GEORGE GEORGE K, VICE PRESIDENT AND
SHRI S.R. RAGHUNATHA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.: 1443/CHNY/2024
निर्धारण वर्ष/Assessment Year: 2018-19

**Standard Chartered Global
Business Services Pvt. Ltd.,**
No.1, Haddows Road,
Chennai - 600 006.

**The Principal Commissioner
of Income Tax-3,**
Chennai.

PAN: AA ECS 9043E

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/Appellant by

: Shri Vinay Jain, CA

प्रत्यर्थी की ओर से/Respondent by

: Dr.R. Mohan Reddy, CIT

सुनवाई की तारीख/Date of Hearing

: 28.01.2026

घोषणा की तारीख/Date of Pronouncement

: 28.01.2026

आदेश / ORDER

PER GEORGE GEORGE K, VICE PRESIDENT:

This appeal filed by the assessee is directed against the order of Principal Commissioner of Income Tax, Chennai-3 dated 31.03.2024 passed under section 263 of the Income Tax Act, 1961 (hereinafter called 'the Act'). The relevant Assessment Year is 2018-19.

2. At the time of hearing, the Ld.AR for the assessee submitted that the assessee wants to withdraw the appeal. In this regard, the assessee has also filed a letter dated 27.01.2026 seeking withdrawal of appeal. In light of the above, we dismiss the appeal of the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing on 28th January, 2026 at Chennai.

Sd/-

(एस.आर. रघुनाथा)

(S.R. RAGHUNATHA)

लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(जॉर्ज जॉर्ज के)

(GEORGE GEORGE K)

उपाध्यक्ष /VICE PRESIDENT

चेन्नई/Chennai,

दिनांक/Dated, the 28th January, 2026

RSR

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त /CIT, Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF.